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ITEM NO.42

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).39968/2012
(From the judgement and order dated 06/09/2012 in CMWP No.155/2005 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

NIRMAL DEVI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 28/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr.Avnish Singh, Adv.
Ms.Sunita Pandit, Adv.
Mr.Ram Shiromani, Adv.
for Ms. Asha Gopalan Nair,Adv.

For Respondent(s) Mr.Vibhu Tiwari, Adv.
For Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 26.2.2014. In view of the request made by
learned counsel for petitioner, three weeks' time is granted for filing the
rejoinder affidavit, finally.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar